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title: Regarding water sharing between Goa, Karnataka and Maharashtra.

SHRI SURESH C. ANGADI (BELAGAVI): Madam Speaker, thank you. It is very painful to note that the Tribunal has passed the order yesterday rejecting the implication of the interim order of the Karnataka Government. The issue is four decades old. Since the last four decades the respective Governments never applied their mind. During the Vajpayee ji's regime, it was given the permission to take the water. During that time, the then Government of Karnataka did not act properly. *â€¦ (Interruptions)* Please give me one minute. *â€¦ (Interruptions)*

HON. SPEAKER: Only Shri Suresh Angadi's statement will go on record.

*â€¦ (Interruptions) â€¦ \**

SHRI SURESH C. ANGADI: In 2006, the UPA Government, under the leadership of Dr. Manmohan Singh, had filed an affidavit before the Supreme Court. The then UPA Government, under Dr. Manmohan Singh, had requested the respective States to get the matter settled amicably. When the matter was not settled amicably amongst the States of Goa, Karnataka and Maharashtra, then the UPA Government, under Dr. Manmohan Singh, had referred it to the Supreme Court directing it to appoint Tribunal.

As per the direction of hon. Manmohan Singh at that time, the hon. Supreme Court had appointed the Tribunal. After appointment of the Tribunal, the then Government has not given any facilities to the Tribunal also for three years. When the assignment was not given for three years, the problem went on aggravating and the people went on strike everyday in my constituency, Shri Pralhad Joshi's constituency, Belgaum, Gadag, Haveri, etc.

Why has issue become so politicized? The major problem is, on 30<sup>th</sup> May, 2007, the UPA Chairperson and the President of the Congress Party, *â€¦ \** said, 'a drop of water will not be given to the State of Karnataka'. She has stated that and it had appeared in *The Hindu*. It was published in other newspapers also. *â€¦ (Interruptions)*

HON. SPEAKER: No name will go on record.

*â€¦ (Interruptions) â€¦ \**

### **12.34 hours**

*(At this stage, Shri S.P. Muddahanume Gowda and some other hon. Members came and stood on the floor near the Table.)*

SHRI SURESH C. ANGADI: The problem has become very serious. Now, I am requesting the hon. Kharge ji, to convince his Party in Karnataka, Goa and Maharashtra and our Prime Minister will convince the Chief Minister of Goa and Maharashtra and the issue can be resolved out of court. But they are not ready. *â€¦ (Interruptions)*

HON. SPEAKER: Shri Angadi, please conclude now.

SHRI SURESH C. ANGADI : We have problems concerning water, terrorism, attacks. But there are occasions when people share water for drinking purposes. When floods happen, we become one; when war takes place, we become one. We are playing politics on water. *â€¦ (Interruptions)*

**माननीय अध्यक्ष :** श्री शरद त्रिपाठी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री प्रहलाद जोशी, श्री शिवकुमार उदासि, श्री पी.सी. गढीगौदर, श्री बी. श्रीरामुत्तु, श्री जी.एम.सिद्धेश्वरा, श्री नलीन कुमार कटील, कुमारी शोभा कारानन्दाजे, श्री पी.सी. मोहन, श्री बी.एस. वेदियुरप्पा और श्री कागती सनगन्ना अमरप्पा को श्री सुरेश सी. अंगडी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

*â€¦ (व्यवधान)*

HON. SPEAKER: No debate is going on.

**श्री ओम प्रकाश यादव (सीवान) :** अध्यक्ष महोदया, आपने मुझे एक अत्यन्त महत्वपूर्ण मामला उठाने के लिए अवसर दिया, इसके लिए हम आभार व्यक्त करते हैं। *â€¦ (व्यवधान)*

HON. SPEAKER: Only the speech of Shri Om Prakash Yadav will go on record.

*â€¦ (Interruptions) â€¦ \**

**श्री ओम प्रकाश यादव :** मेरे संसदीय क्षेत्र सीवान का ऐतिहासिक रूप से सांस्कृतिक महत्व रहा है। *â€¦ (व्यवधान)*

**माननीय अध्यक्ष :** आप बैठिए, आपको क्या करना है?